made to find out the possibilities of marketing tassar products in foreign countries and if so, with what results?

Papers laid

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): (a) Bihar, Madhya Pradesh Orissa are the main tassar producing States.

- (b) The Government of India have sanctioned various schemes aiming at development of the tassar silk industry in the country during the last 9 years. During the years 1949-50 to Rs. 10.23 lakhs towards 1957-58 grants and Rs. 1.06 lakhs towards loans have been sanctioned to the Pradesh. of Andhra Government Assam, Bihar, Madhya Pradesh, Orissa and West Bengal. A grant of Rs. 1.91 lakhs and a loan of Rs. 1.23 lakhs are proposed to be sanctioned to the above States for development of tassar silk industry during 1958-59.
- (c) Yes, Sir. In particular, the Government of the U.S.A. have recently agreement to import tassar silk goods of Indian origin.

PAPERS LAID ON THE TABLE

PUBLISHING DHOTIES Notification (FIXATION OF COLLECTIVE QUOTA) Rules, 1958

THE MINISTER COMMERCE OF AND INDUSTRY (SHRI LAL BAHADUR): Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See LT-664/58.]

STATEMENT SHOWING OFFICES RECOM-MENDED FOR BEING SHIFTED OUT OF DELHI

THE MINISTER OF WORKS, HOUS-ING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table

(c) whether any attempt has been | a statement showing the offices recommended in principle for being shifted out of Delhi. [Placed in Library. See No. 683/58.]

> STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PRO-MISES AND UNDERTAKINGS DURING VARIOUS SESSIONS

> DEPUTY THE MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:

- (ĭ) First Statement-Twentieth Session, 1958.
- (ii) Statement No. IV-Nineteenth Session 1957.
- (iii) Statement No. VIII-Eighteenth Session, 1957.
- (iv) Statement No. X Seventeenth Session, 1957.
- (v) Statement No. XI-Fifteenth Session, 1956.
- (vi) Statement No. XIX- Ninth Session, 1955.

[See Appendix XXI, Annexure Nos. 4-9 for (i) to (vi).]

NOTIFICATIONS PUBLISHING AMEND-MENTS IN DISPLACED PERSONS (COM-PENSATION AND REHABILITATION) Rules, 1955.

THE DEPUTY MINISTER OF REHABILITATION (Shri P. S. Naskar): Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation Rehabilitation) Rules, 1955:—

(i) Notification G.S.R. No. 70/R. Amdt. XIX, dated the 20th February, 1958.